## HIGH COURT OF JAMMU AND KASHMIR.

(Office of the Registrar General at Jammu)

To

All the Principal District Judges, State of J&K.

No.:- 43394-416/Sts.

Dated: 31-03-2016

Sub:- Statement regarding pendency /arrears (Main & Misc.) cases.

Sir/Madam,

I am under directions to request you to provide the consolidated statement regarding pendency/arrears (Main & Misc.) cases pending in your District, for the month and quarter of March, 2016, on the attached format.

The statement must reach this Registry on or before the 5<sup>th</sup> day of March, 2016 through e-mail hejmu-jk@njc.in.

Yours faithfully'

(M. K. Hanjura) Registrar General

No.:- 433417/Sts.

Dated: 31-03-2016

Copy to:-

Incharge NIC, High Court of J&K, for uploading the same on the High

Court Website.

Registrar General

FOR THE MONTH OF	PENDENCY/ARREARS (MAIN & MISC.) IN THE DISTRICT OF
	,

## SUBORDINATE COURTS

Srl.	30.	Main	Misc.		
0	Civil				
Opening Batance	CH,	•	n		
Buce	Total				
Jn S it	Total Civil				
month	Crl.				
	Total				
Disposs	Civil		ii ii		
duriag d	CH	7	21	X &	
Disposal during the menth	Total				
	. Civil				
of the snorth	Crl				
th the end	Total			-	
%Incr penden	Civil				
%Increase or decrease in pendency vis-a-vis previous month.	Crl.				
crease in previous	Total				
are mo	Civil		-		
Disposal of Cases which are more than five years old	Crl				
es which	Total				
Pende are me old at 6	Civil	121			
Pendency of cases which are more than five years old at the end of the month	Ci.				
ve years	Total				

_	3(c)	3(b)	3(1)
What is the progress made on those targets district-wise	Have any targets been fixed and indicated to the participant officers, if so, what are the targets?	Number of Officers who participated in the said conference	Whether any Statewide/Regional Conference held during the month.
			-
**			

## CONSOLIDATED QUARTERLY WORKDONE STATEMENT (MAIN & MISC. CASES) FOR THE QUARTER ENDING MARCH, 2016.

IN THE DISTRICT OF :\_

Opening Balance of cases at the	Nature of start of	Cases Civil Ci	Main cases	Misc. cases	•					
ice of case	the quart	ng Balance of cases start of the quarter	the quarte	Criminal						
		Total								
Institution		Civil			}					
Institution of cases during the	quarter	Criminal								
during the		Total			5)					
Disposal		Guil		11.0						
Disposal of cases during the	quarter	quarter	of cases du	quarter	quarter	quarter	Criminal	20		
ring the		Total								
Closing		Civil								
Closing Balance at the end of	the quarter	Criminal Total			10					
he end of		Total			I.					

TOTAL	Misc. cases	Main cases	cases	Nature of	
				Upto 1 year	
			2 yrs.	More than I & less than	AGE
			3 yrs.	More than 2 & less than	-WISE BREA
	5		5 yrs	Upto More than I More than 2 More than 3 More than 5 I year & less than & less than & less than	K-UP OF CA
CONT.			7 yrs.	More than 5 & less than	SES PENDIN
			10 yrs.	Upto More than I More than 2 More than 3 More than 5 More than 7 I year & less than & less than & less than & less than	G AT THE EN
			15 yrs.	More than 10 More than 15 & less than	AGE-WISE BREAK-UP OF CASES PENDING AT THE END OF THE QUARTER
			20 yrs.	More than 15 & less than	ARTER
			Above.	20 years &	
			the end of quarter	20 Pendency years & of cases at	Total